

the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 8274/15/12]
 - (ii) (a) Annual Report and Accounts of the Karnataka Antibiotics and Pharmaceuticals Limited (KAPL), Bangalore, for the year 2011-12, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) above. [Placed in Library. See No. L.T. 8279/15/12]

A copy each (in English and Hindi) of the following papers:—

- (a) Eightieth Annual Report and Accounts of the Indian Statistical Institute (ISI), Kolkata, for the year 2011-12, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute. [Placed in Library. See No. L.T. 8275/15/12]

Notifications of the Ministry of Environment and Forests

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Sir, I lay on the Table:—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under Section 26 of the Environment (Protection) Act, 1986:—
 - (1) G.S.R. 820 (E), dated the 9th November, 2012, publishing the Environment (Protection) Fourth Amendment Rules, 2012. [Placed in Library. See No. L.T. 8282/15/12]
 - (2) S.O. 2303 (E), dated the 26th September, 2012 keeping in abeyance

[Shrimati Jayanthi Natarajan]

Notification No. S.O. 1519 (E), dated the 23rd August, 2007 regarding regulation of GM processed food by the Food Safety and Standards Authority. [Placed in Library. See No. L.T. 8280/15/12]

(II) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974:—

(1) G.S.R. 840 (E), dated the 22nd November, 2012, publishing the Central Pollution Control Board (Member-Secretary, Terms and Conditions of Service and Recruitment) Rules, 2012.

(2) G.S.R. 860 (E), dated the 30th November, 2012, publishing the Central Pollution Control Board (Qualifications and other Terms and Conditions of Service of Chairman) (Amendment) Rules, 2012. [Placed in Library. For Sr. No. (1) and (2) See No. L.T. 8281/15/12]

I Notification of the Ministry of Power.

II Reports and Accounts (2011-12) of various Power and Corporations and related papers.

III Report and Accounts (2010-11) of BEE, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF POWER
(SHRI JYOTIRADITYA MADHAVRAO SCINDIA): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Power Notification No. G.S.R. 780 (E), dated the 22nd October, 2012, publishing the Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Deputy Director General (NMEEE) Rules, 2012, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001. [Placed in Library. See No. L.T. 8287/15/12]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—

(i) (a) Thirty-sixth Annual Report and Accounts of the National Thermal Power Corporation Limited (NTPC), New Delhi, for the year 2011-12, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.